

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIFUR

OA No.354/97

Date of order 01.07.1998

(9)

V.B.Sharma Son of Shri Ayodhya Prasad aged about 42 years resident of E-56 Shastri Nagar, Ajmer and working as T.F.A. Clerk, Office of the General Manager Telecom District, Ajmer.

..Applicant

Versus

1. Union of India through the Secretary to the Govt. of India, Department of Telecommunications, Ministry of Communications, New Delhi.
2. General Manager Telecom District, Ajmer
3. Shri B.P.Ahuja, Deputy General Manager, Officer of the General Manager, Telecom District Ajmer.
4. Shri M.P.Lohar, T.F.A. Clerk, Office of the General Manager Telecom District, Ajmer

..Respondents

Mr. K.L.Thawani, counsel for the applicant

Mr. Javed Choudhary, counsel for the respondents

CORAM:

Hon'ble Mr. Ratan Prakash, Judicial Member

ORDER

Per Hon'ble Mr. Ratan Prakash, Judicial Member

Applicant herein Shri V.B.Sharma has approached this Tribunal under Section 19 of the Administrative Tribunals Act, 1985 to quash his order of transfer dated 14th August, 1997 (Ann.A1).

2. The respondents have put in appearance and have contested the application by filing a written reply. The OA is fixed for final hearing today but at the outset the learned counsel for the applicant states that the relief sought for in the OA has been granted to him and hence he does not want to proceed further with the OA.



3. The OA has, therefore, become infructuous and it stands disposed of accordingly with no order as to costs.


(Ratan Prakash)

Judicial Member